

[Shri S. M. Banerjee]

supported by us with certain amendments from myself and Shri Madhu Limaye. It was accepted by the Home Minister and finally it was accepted by this House in the amended form. As a result of that a Committee to consider the entire matter of defections has been set up. This matter is already under the consideration of that Committee. It was unanimously felt in this House, by all sections including the ruling party, that no legislation is going to solve this problem of defection. The feeling was that it was entirely a political issue and it has to be tackled on a political level. I know, and the hon. Minister for Parliamentary Affairs will kindly bear me out, that even in the meeting of the Whips held in Simla last year a unanimous resolution was taken that this matter should be settled by convening a meeting of all the political parties and having a consensus. It was the unanimous opinion that defections are bad. Today I find that after having done all the mischief the Congress is coming forward with a legislation to amend the Representation of the People Act, 1951. They want to say, as is given in page 2 of the Bill, that if a Member after he is elected to the House of the People or to the Legislative Assembly of a State resigns from the party on whose ticket he contested the election he shall be disqualified. I fully appreciate the sentiments of my hon. friend. His is a very noble idea. I know he has never defected. I admire him. All honour to him. But, Sir, who started the game? It started with the Congress right from Shri Asoka Mehta. I do not want to name more people.

MR. DEPUTY-SPEAKER: At this stage, Mr. Banerjee . . .

SHRI S. M. BANERJEE: Sir, I am not mentioning any more names. Just

to justify my objection I should say something. That was why I wanted to point out that this game was started by the Congress. Therefore, unless that Committee submits a report this Bill should not be brought here.

Another reason is, a similar Bill moved by a PSP Member, Shri Misra, is already before the House. It has already been introduced and it has only to be categorised. So I request my hon. friend, Dr. Govind Das, through you, Sir, to wait till the report is submitted by that Committee so that the House knows what the recommendations are and whether this has to be tackled on a political level or not.

In the absence of such a report this Bill will not be fruitful in this House. So, I would request him to withdraw the Bill or not to introduce it at least today; let us wait for the Committee's report.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

SHRI S. M. BANERJEE: No reply to my objection, Sir?

*The motion was adopted.*

डा० गोविन्द दास : मैं विधेयक को पेश करता हूँ।

CONSTITUTION (AMENDMENT)  
BILL\*

*Amendment of articles 343, 345 (c.)*

SHRI J. MOHAMED IMAM (Chitradurga): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 16-2-68.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI MOHAMED IMAM Sir, I introduce the Bill.

MR. DEPUTY-SPEAKER: Shri Nath Pai . . . Absent.

**CODE OF CIVIL PROCEDURE  
(AMENDMENT) BILL\***

*(Omission of section 87B)*

SHRI M. N. REDDY (Nizamabad): Sir, I beg to move for leave to introduce a Bill further to amend the Code of Civil Procedure, 1958.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908."

*The motion was adopted.*

SHRI M. N. REDDY: Sir, I introduce the Bill.

**CONSTITUTION (AMENDMENT)  
BILL\***

*(Substitution of article 343, amendment of articles 344 etc.)*

SHRI SEQUEIRA (MARMAGAO): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI SEQUEIRA: Sir, I introduce the Bill.

SHRI S. M. BANERJEE (Kanpur): After five years no original article will remain.

MR. DEPUTY-SPEAKER: Shri Madhu Limaye . . . Absent.

**12.07 hrs.**

**CONSTITUTION (AMENDMENT)  
BILL—contd.**

*(Amendment of Eighth Schedule) by  
Dr. Karni Singh*

MR. DEPUTY-SPEAKER: Now, we shall take up further consideration of the Bill further to amend the Constitution of India moved by Maharaja Karni Singhji. He is to continue his speech.

श्री प्रकाश वीर शास्त्री (हापुड़) : पूर्व इसके कि श्री कर्गी सिंह जो प्रारंभ करें मैं यह जानना चाहता हूँ कि इसके बाद दूसरा विधेयक मेरा है, इस विधेयक के लिए कितना समय है और मेरा विधेयक कि ससमय प्रारंभ हो सकेगा ?

MR. DEPUTY-SPEAKER: Time left for this Bill is 58 minutes. It may perhaps take a few minutes more or less.

DR KARNI SINGH (Bikaner). Sir, I would request that we must have at least three hours for this Bill.

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 16-2-68.